

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.420**  
**CP(CAA)14/ND/2020**

**IN THE MATTER OF:**

Akita Exim Pvt. Ltd.

...

Applicant

Versus

Sai Fincorp Pvt. Ltd.

...

Respondent

**Order under Section 230-232.**

**Order delivered on 19.01.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Milind Gautam, Adv.

For the OL

: Ms. Hemlata Rawat, Adv.

For the IT Deptt.

: Mr. Zoheb Hossain, Sr. St. Counsel, Mr.  
Parth Semwal & Mr. Vipul Agrawal, Jr. St.  
Counsels for Revenue

For the RD

: Ms. Shankari Mishra, Adv. & Ms. Swechcha  
Mishra, Adv.

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to 14.02.2023.

**Sd/-**  
**Vishal Rana**  
**Court Officer**  
**Court IV**